

(b) While tendering the opinion that Shri Biren Mitra had not become subject to a disqualification for being a member of the Orissa Legislative Assembly, the Election Commission made a general observation that it was desirable that it should be vested with the powers of a Commission under the Commissions of Inquiry Act.

(c) On the question of disqualification of Shri Biren Mitra as a member of the State Legislature the decision of the Governor is final under Article 192 of the Constitution. The facts alleged in the Election petition are also included in a memorial submitted to the President which is under examination of the Government of India.

**Alleged acquisition of property by ex-Deputy Finance Minister**

- \*366. { Shri Hari Vishnu Kamath:  
           Shri B. P. Yadava:  
           Shri Rameshwar Tantia:  
           Shri Bishanchander Seth:  
           Shri Dhaon:  
           Shri Yashpal Singh:  
           Shri Prakash Vir Shastri:  
           Shri Jagdev Singh Siddhanti:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 136 on 3rd June 1964, regarding alleged acquisition of property by ex-Deputy Minister of Finance and state:

(a) whether the consideration of the matter has been concluded; and

(b) if so, the result thereof?

The Minister of Home Affairs (Shri Nanda): (a) and (b). The inquiry being made into certain allegations concerning Smt. Tarkeshwari Sinha has not yet been completed.

**Bihar-U.P. Boundary Dispute**

- \*367. { Shri Yashpal Singh:  
           Shri Vishram Prasad:  
           Shri Prakash Vir Shastri:  
           Shri Jagdev Singh Siddhanti:  
           Shri Shree Narayan Das:

- { Shri Vishwa Nath Pandey:  
    Shri Ramachandra Ulaka:  
    Shri Dhuleshwar Meena:  
    Shri Sarjoo Pandey:

Will the Minister of Home Affairs be pleased to state the up-to-date progress made in solving Bihar-U.P. boundary dispute which has been entrusted to Shri C. M. Trivedi for arbitration?

The Minister of Home Affairs (Shri Nanda): Shri Trivedi has submitted his report to Government on August 28, 1964. This report is now under examination.

**Setting up of New Universities**

- \*368. { Shri Ramachandra Ulaka:  
           Shri Dhuleshwar Meena:  
           Shri Vishwa Nath Pandey:  
           Shri B. N. Kureel:  
           Shri M. Rampure:  
           Shri E. Madhusudan Rao:  
           Shri P. Venkatasubbaiah:  
           Shri Jashvant Mehta:

Will the Minister of Education be pleased to refer to the reply given to Starred Question No. 1150 on the 22nd April, 1964 and state:

(a) whether the final report of the Committee on the establishment of new Universities has since been received by Government; and

(b) if so, the salient features thereof?

The Minister of Education (Shri M. C. Chagla): (a) No, Sir.

(b) Does not arise.

**Central Government Employees' Consumer Cooperative Stores**

- \*369. { Shri P. C. Borooah:  
           Shri P. R. Chakraverti:  
           Shrimati Ramdulari Sinha:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that there is so much rush at the Central Gov-